

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 72 OF 2013

Dated : 10th April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Shamanur Sugars Ltd. Appellant(s)
Versus
The Karnataka Power Transmission
Corporation Ltd. & Ors. Respondent(s)

Counsel for the Appellant(s): Mr. Rajesh Mahale
Mr. Krutin R. Joshi
Counsel for the Respondent(s): Ms. Sumana Naganand for R-1
Ms. Swapna Seshadri

ORDER

Admit. Ms. Sumana Naganand, the learned counsel takes notice on behalf of Respondent no.1 Ms. Swapna Seshadri, the learned counsel takes notice on behalf of Respondent no.3. Accordingly, they are directed to file their respective replies after serving copy on the other side. Also Issue notice to Respondent No. 2. Dasti service is permitted

The learned counsel for the Respondent submit that it is a very short issue and can be disposed of at any date.

Post the matter on **30.4.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson